

**COMMITTEE
ON
GOVERNMENT ASSURANCES
(2022-2023)**

(SEVENTEENTH LOK SABHA)

SEVENTY-SEVENTH REPORT

**REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)**

Presented to Lok Sabha on.....22.12.2022



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2022/ Agrahayana, 1944 (Saka)

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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2022 - 2023)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Kaushlendra Kumar
6. Shri Khagen Murmu
7. Shri Ashok Mahadeorao Nete
8. Shri Santosh Pandey
9. Shri M.K. Raghavan
10. Prof. Sougata Ray
11. Shri Chandra Sekhar Sahu
12. Shri Indra Hang Subba
13. Smt. Supriya Sadanand Sule
14. Vacant
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee have been constituted w.e.f. 09 October, 2022 *vide* Para No. 5363 of Lok Sabha Bulletin Part-II dated 09 November, 2022

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2022-2023), having been authorized by the Committee to submit the Report on their behalf, present this Seventy-Seventh Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2021-2022) at their sitting held on 23 August, 2022 *inter-alia* considered Memorandum Nos. 127 to 146 containing requests received from various Ministries/Departments for dropping of 24 pending Assurances and decided to pursue 10 Assurances.

3. At their sitting held on 20 December 2022, the Committee on Government Assurances (2022-2023) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

20, December, 2022

29, Agrahayana, 1944 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2021-2022) considered Twenty Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 24 pending Assurances at their sitting held on 23 August, 2022.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 10 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports (Department of Sports)	National Sports Policy/Code-2011 (Appendix -II)
2.	SQ No. 420 dated 24.03.2021	Railways	Wadsa-Gadchiroli Rail Network (Appendix -III)
3.	SQ No. 110 dated 09.02.2021	Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities)	Skill Training to Differently Abled (Appendix -IV)

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
4.	(i) USQ No. 1243 dated 09.02.2017 (ii) SQ No. 314 dated 23.03.2017	Youth Affairs & Sports (Department of Sports)	(i) Accountability and Transparency in Sports Bodies (ii) Independent Sports Regulator (Appendix –V)
5.	USQ No. 3047 dated 06.08.2021	Women and Child Development	Survivors of Gender Based Violence (Appendix –VI)
6.	USQ No. 327 dated 20.07.2021	Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying)	Prevention of Cruelty to Animals Act, 1960 (Appendix –VII)
7.	USQ No. 3311 dated 16.03.2021	Home Affairs	Hindi Salahkar Samiti (Appendix –VIII)
8.	USQ No. 4147 dated 29.03.2022	Home Affairs	Immigration Facility at Ports (Appendix –IX)
9.	USQ No. 3426 dated 16.03.2021	Social Justice and Empowerment (Department of Social Justice and Empowerment)	Discrimination Faced by SCs and OBCs Community (Appendix –X)

4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 10 Assurances are given in Appendices -II to X.

5. The Minutes of the sitting of the Committee dated 23 August, 2022, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-XI.

6. The Committee desire that the Government should take note of the Observations of the Committee as contained in Annexure-II of Appendix- XI and take appropriate action for implementation of the Assurances expeditiously.

NEW DELHI;

29, December, 2022

29, Agrahayana, 1944 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**

COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and considered by the Committee on 23 August, 2022

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
1	127	(i) USQ No. 727 dated 03.12.2015 (ii) USQ No. 3028 dated 17.12.2015	Textiles		(i) Supply of Jute Bags (ii) Scam in Supply of Jute Bags
2	128	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports	Department of Sports	National Sports Policy/Code-2011
3	129	SQ No. 221 dated 04.08.2021 (Supplementary by Shri Dharambir Singh, M.P.)	Railways		Stalled Railway Projects
4	130	USQ No. 439 dated 03.02.2021	Railways		High Speed Railway Line
5	131	SQ No. 420 dated 24.03.2021	Railways		Wadsa-Gadchiroli Rail Network
6	132	SQ No. 58 dated 04.02.2021	Youth Affairs & Sports	Department of Sports	Sports Infrastructure
7	133	SQ No. 110 dated 09.02.2021	Social Justice and Empowerment	Department of Empowerment of Persons with Disabilities	Skill Training to Differently Abled
8	134	(i) USQ No. 1243 dated 09.02.2017 (ii) SQ No. 314 dated 23.03.2017	Youth Affairs & Sports	Department of Sports	(i) Accountability and Transparency in Sports Bodies (ii) Independent Sports Regulator
9	135	(i) USQ No. 2987 dated 14.03.2013	Railways		(i) Railway Protection Force

Sl. No.	Memo No.	Question/ Discussion References	Ministry	Department	Brief Subject
		(ii) USQ No. 3025 dated 16.03.2016			(ii) Multiple Security Agencies
10	136	USQ No. 3047 dated 06.08.2021	Women and Child Development		Survivors of Gender Based Violence
11	137	(i) USQ No. 106 dated 29.11.2021 (ii) USQ No. 1341 dated 06.12.2021	Finance	Department of Economic Affairs	(i) Central Bank Digital Currency (ii) Digital Currency
12	138	USQ No. 327 dated 20.07.2021	Fisheries, Animal Husbandry and Dairying	Department of Animal Husbandry and Dairying	Prevention of Cruelty to Animals Act, 1960
13	139	USQ No. 3311 dated 16.03.2021	Home Affairs		Hindi Salahkar Samiti
14	140	USQ No. 2549 dated 10.03.2021	Railways		High Speed Rail Corridors
15	141	USQ No. 3593 dated 29.07.2009	Finance	Department of Economic Affairs	Report on Financial Sector Reforms
16	142	General Discussion on Budget dated 13.02.2021	Finance	Department of Economic Affairs	Discussion on Budget
17	143	USQ No. 4147 dated 29.03.2022	Home Affairs		Immigration Facility at Ports
18	144	USQ No. 4319 dated 22.03.2021	Finance	Department of Revenue	Release of Pending Funds to Punjab
19	145	SQ No. 449 dated 04.04.2022 (Supplementary by Smt. Harsimrat Kaur Badal, M.P.)	Education	Department of School Education & Literacy	Scholarships for Students of Reserved Categories
20	146	USQ No. 3426 dated 16.03.2021	Social Justice and Empowerment	Department of Social Justice and Empowerment	Discrimination Faced by SCs and OBCs Community

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 128

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2799 dated 05.12.2019 regarding "National Sports Policy/Code-2011".

On 05 December, 2019, Shri N. Reddeppa and various other M.Ps., addressed an Unstarred Question No. 2799 regarding "National Sports Policy/Code-2011" to the Minister of Youth Affairs and Sports. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Youth Affairs and Sports within three months from the date of the reply but the Assurance is yet to be implemented.

3. The Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M.F.No. H-11016-24/2019-SP-III dated 08 October, 2020 had requested to drop the Assurance on the following grounds:-

"In 2017, a committee was constituted to study the existing sports governance framework in the country, recent developments related to sports governance, international best practices, etc. and to make recommendations. The committee recommended a Draft National Code for Good Governance in Sports, 2017.

This Deptt. *vide* order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 & suggest measures so that there is a sync between the Government & all stakeholders and a balance is struck between the autonomy of NSFs vis-a-vis the need for transparency and accountability.

In this regard it is informed that the Delhi High Court *vide* its order dated 06.12.2019 has stayed the above mentioned order dated 26.11.2019 *vide* which this Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017. Therefore, it is difficult to indicate any timeline by which decision will be taken on the recommendations of the Committee."

4. The above request for dropping of the Assurance was not acceded to by the Committee at their sitting held on 19 January 2021. The Committee accordingly presented their 47th Report (17th Lok Sabha) on 03 August, 2021 and recommended the Ministry to vigorously pursue the matter and bring the issue to its logical end.

5. However, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M.F.No. H-11016-24/2019-SP-III dated 01 June, 2021 have stated as under:-

"In 2017, a committee was constituted to study the existing sports governance framework in the country, recent developments related to sports governance, international best practices, etc. and to make recommendations. The committee recommended a Draft National Code for Good Governance in Sports, 2017.

This Deptt. *vide* order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 & suggest measures so that there is a sync between the Government & all stakeholders and a balance is struck between the autonomy of NSFs vis-a-vis the need for transparency and accountability.

In this regard it is informed that the Delhi High Court *vide* its order dated 06.12.2019 has stayed the above mentioned order dated 26.11.2019 *vide* which this Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017.

Owing to stay order of the Court, no definite timeline can be indicated for arriving on any decision on the recommendations of the Committee. In this connection, it is also pertinent to mention that the National Sports Development Code of India 2011 which was brought out in order to ensure good governance practices in the functioning of recognized National Sports Federations is in force at present."

6. In view of the above, the Ministry, with the approval of the Minister of Youth Affairs and Sports (I/C), has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 16/08/2022
NEW DELHI

**Government of India
Ministry of Youth Affairs & Sports
Department of Sports**

**LOK SABHA
UNSTARRED QUESTION NO. 2799
TO BE ANSWERD ON 05.12.2019**

National Sports Policy/Code-2011

2799. SHRI N. REDDEPPA:

SHRIMATI VANGA

GEETHA VISWANATH:

SHRIMATI RAKSHA

NIKHIL KHADSE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government is not sanctioning funds to those sports academies and organisations that are violating National Sports Policy/Code2011;

(b) if so, the details thereof, State-wise including Andhra Pradesh; and

(c) whether the Government has proposed and asked for a feedback from Indian Olympic Association for the draft National Sports Code drafted in 2017 for administrative reforms and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE)
FOR YOUTH AFFAIRS AND SPORTS
[SHRI KIREN RIJIJU]**

(a) & (b) All the National Sports Federations (NSFs) and the Indian Olympic Association (IOA) are required to adopt the provisions of the National Sports Development Code of India, 2011 (NSDCI). Academies and State level sports bodies, including that of Andhra Pradesh, do not fall under the purview of NSDCI. To be eligible for

assistance under the Scheme of Assistance to NSFs, all the NSFs must maintain their recognized status with the Department of Sports.

(C) Comments / suggestions have been sought from the Indian Olympic Association and various recognized NSFs, as being stakeholders, on the draft National Code for Good Governance in Sports, 2017. Subsequently, an Expert Committee headed by a retired Judge of Supreme Court of India has been constituted to hold consultations with stakeholders and give its recommendations.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 131

Subject: Request for dropping of Assurance given in reply to Starred Question No. 420 dated 24.03.2021 regarding "Wadsa-Gadchiroli Rail Network".

On 24 March, 2021, Shri Ashok Mahadeorao Nete, M.P., addressed Starred Question No. 420 regarding "Wadra-Gadchiroli Rail Network" to the Minister of Railways. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Railways within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Railways *vide* O.M.No.2018/W-II/SCR/PQL/57(FTS-3371748) dated 24 January, 2022 has stated as under:-

"Wadsa-Gadchiroli (52.36 km) Project was included in Pink Book 2011-12 at an abstract cost of Rs.229 crore. Project is on cost sharing basis, Government of Maharashtra has to share 50% cost of the project. Anticipated cost of the project is Rs. 1096 crore, so far, an expenditure of Rs.42 crore has been incurred on the project and an outlay of Rs. 11 crore has been provided for this project for financial year 2021-22".

Since Government of Maharashtra share 50% cost of project, therefore, Government of Maharashtra has been requested to confirm sharing of 50% of revised cost of project (Revised cost ₹1096 crore). Confirmation of State Government is awaited.

There is an extraordinary delay in granting forestry clearance for the project. State Forest Department in consultation with Wildlife Institute of India (WII) and National Tiger Conservation Agency (NTCA) has suggested expensive mitigation measures, due to which cost of project has increased from ₹860.92 crore to ₹1096 crore.

Railway has taken action from its part, further action for land acquisition and forestry clearance have to be taken up by Government of Maharashtra, which is beyond control of Railways."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Railways, has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 16/08/2022

NEW DELHI

**GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS**

**LOK SABHA
STARRED QUESTION NO.420
TO BE ANSWERED ON 24.03.2021**

WADSA-GADCHIROLI RAIL NETWORK

†*420. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether in the 2011-12 Budget of his Ministry, a provision was made for connecting Gadchiroli, a district headquarters in the tribal dominated and the most backward area in Maharashtra with Wadsa-Gadchiroli rail network;**
- (b) if so, the details thereof;**
- (c) whether construction of the Wadsa-Gadchiroli railway line has commenced;**
- (d) if so, the details thereof; and**
- (e) if not, the reasons for delay therein along with the time by which the said construction work is likely to be commenced and completed?**

ANSWER

**MINISTER OF RAILWAYS, COMMERCE & INDUSTRY AND CONSUMER
AFFAIRS, FOOD & PUBLIC DISTRIBUTION**

(SHRI PIYUSH GOYAL)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF STARRED QUESTION NO.420 BY SHRI ASHOK MAHADEORAO NETE TO BE ANSWERED IN LOK SABHA ON 24.03.2021 REGARDING WADSA-GADCHIROLI RAIL NETWORK

(a) and (b) Yes, Sir. Wadsa-Gadchiroli (52.36 km) new rail line project was included in Pink Book 2011-12 at an abstract cost of ₹ 229 crore. Project is on cost sharing basis, Government of Maharashtra has to share 50% cost of the project. Anticipated cost of the project is ₹ 1096 crore, so far, an expenditure of ₹ 42.07 crore has been incurred on the project and an outlay of ₹ 11 crore has been proposed for this project for financial year 2021-22.

Land acquisition, forestry and Wild Life clearances for the project has been taken up. Project involve acquisition of 133.73 hectare revenue land and forestry clearance of 71.72 hectare forest land. So far, 13.13 hectare revenue land (Government land) only has been handed over and land acquisition of balance 120.60 hectare (90%) revenue land is pending. In-principal approval of 71.72 hectare land was granted in April 2019 but Stage-II approval and working permission is still awaited. There is an extraordinary delay in granting forestry clearance for the project. State Forest Department in consultation with Wildlife Institute of India (WII) and National Tiger Conservation Agency (NTCA) has suggested expensive mitigation measures, due to which cost of project has increased from ₹ 860.92 crore to ₹ 1096 crore.

Since Government of Maharashtra has to share 50% cost of project, therefore, Government of Maharashtra has been requested to confirm sharing of 50% of revised cost of project (Total revised cost ₹ 1096 crore). Confirmation of State Government is awaited.

So far Government of Maharashtra has deposited only ₹ 10 Cr towards their share in the project.

Railway projects in Maharashtra are getting delayed on account of pending land acquisition and non deposition of State share in cost sharing project by Government of Maharashtra. Details are below:

- i. 04 New Line projects of total length 661 km costing ₹ 9305 crore are suffering due to non acquisition of 929 hectare revenue land and forestry clearance of 173 hectare forest land and 01 Gauge Conversion project name Ratlam-Mhow-Akola-Khandwa of total length 496 km costing ₹ 5411 crore is suffering as State Board of Wild Life, Maharashtra is not forwarding Wild Life Clearance proposal of 32 hectare forest land in Melghat Tiger Reserve falling in Amalkhurd-Akot section of the project to National Board of Wild Life (NBWL). Similarly, 12 Doubling projects of total length 2057 km costing ₹ 18511 crore are suffering due to non-acquisition of 424 hectare revenue land and forestry clearance of 53 hectare forest land.**
- ii. Total ₹ 549 crore is outstanding against Government of Maharashtra in 3 cost sharing new line projects (Ahmednagar-Beed-Parli : ₹ 348 crore, Wardha-Nanded: ₹ 190 crore, Wardha-Gadchiroli: ₹ 10.81 crore).**

(c) and (d) Railway has completed Wadsa-Yard remodeling work in July, 2017, further work would be taken up only after getting confirmation of State Government of Maharashtra for sharing 50% revised cost of project and after handing over of requisite encumbrance free land to Railways by Government of Maharashtra.

(e) The timely completion of Railway project depends on various factors like quick land acquisition by State Government, forest clearance by officials of forest department, shifting of infringing utilities, statutory clearances from various authorities, geological and topographical conditions of area, law

and order situation in the area of project site, number of working months in a year for particular project site due to climatic conditions etc. and all these factors affect the completion time of the project. As such, no confirmed time frame for completion of project can be ascertained at this stage. However, Railway is making all the efforts for expeditious completion of projects.

Average annual budget allocation for infrastructure projects and safety works, falling fully/partly in the State of Maharashtra, during 2014-19 has increased to ₹ 4801 crore per year from ₹ 1171 crore per year during 2009-14. Thus, an increase of 310% over the average annual budget allocation of 2009-14. For financial year 2021-22 budget outlay of ₹ 7107 crore has been proposed for these projects, which is 507% more than average annual outlay during 2009-14.

During 2014-19, 596 Km project length (87 Km New Line, 92 Gauge Conversion and 417 Km Doubling) falling fully/partly in the State of Maharashtra have been commissioned, which is 104% more than total commissioning during 2009-14 (292 km). In 2019-20, 183 km project length (183 km Doubling) falling fully/partly in Maharashtra have been commissioned, which is 213% more than average annual commissioning during 2009-14(58.4 km/year).

Appendix - IV

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 133

Subject: Request for dropping of Assurance given in reply to Starred Question No. 110 dated 09.02.2021 regarding "Skill Training to Differently Abled".

On 09 February, 2021, Dr. Subhash Ramrao Bhamre and Shrimati Supriya Sule M.Ps., addressed a Starred Question No. 110 regarding "Skill Training to Differently Abled" to the Minister of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities). The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities) (Divyangjan) *vide* O.M.No.01/02/2021-Skill dated 20 December, 2021 has stated as under:-

"The proposal of transfer of National Career Service Centres for Differently Abled (NCSC for DA) from Ministry of Labour and Empowerment to this Department is under examination by Cabinet Secretariat/Prime Minister's Office and the whole process of transfer of NCSC for DA to the Department may take time. In view of this fact, at present no action is pending at the level of this Department on the matter and the process may take time."

4. In view of the above, the Ministry, with the approval of the Minister of State for Social Justice and Empowerment, has requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 16/08/2022
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
LOK SABHA

STARRED QUESTION NO. *110
TO BE ANSWERED ON 09.02.2021

Skill Training to Differently Abled

***110. DR. SUBHASH RAMRAO BHAMRE
SHRIMATI SUPRIYA SULE:**

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) the number of persons with disabilities who have been benefited out of skill training during each of the last three years, State-wise particularly in Maharashtra and Tamil Nadu;
- (b) the quantum of financial assistance provided to empanelled training partners to impart skill training to persons with disabilities during the said period;
- (c) whether skill training of persons with disabilities has been severely affected due to the Covid-19 pandemic, if so, the details thereof and the corrective measures taken in this regard;
- (d) whether the Government is inviting training partners to offer online programmes for the differently-abled;
- (e) if so, the details thereof along with the number of training partners who have given their consent; and
- (f) the other steps taken by the Government to establish more skill development centres for rehabilitation and empowerment of differently abled persons?

ANSWER

MINISTER OF SOCIAL JUSTICE AND EMPOWERMENT

(DR. THAAWAR CHAND GEHLOT)

(a) to (f): A statement is laid on the Table of the House.

Statement referred to in reply to part (a) to (f) of the Lok Sabha Starred Question No. 110 raised by Dr. Subhash Ramrao Bhambre and Shrimati Supriya Sule regarding "Skill Training to Differently Abled" for answer on 09.02.2021.

(a) The Department of Empowerment of Persons with Disabilities (DEPwD) implements a "National Action Plan (NAP) for Skill Development of Persons with Disabilities (PwDs)" which was launched in March, 2015. NAP is implemented under the umbrella scheme – "Scheme for Implementation of Rights of Persons with Disabilities Act (SIPDA)" as per Common Norms guidelines of M/o Skill Development and Entrepreneurship (MSDE). It is a Central Sector Scheme implemented across the country under which training programme is conducted via a network of training partners (ETPs) empanelled from Government and Non-Government Organizations (NGOs) as well as organizations of the Department such as National Handicapped Finance and Development Corporation (NHFDC), National Institutes (NIs) and Composite Regional Centres (CRCs).

Release of funds in respect of Skill Training of PwDs under the scheme began from the year 2016-17 as the initial year was dedicated towards empanelment of Training Partners. A statement showing the number of PwDs, in respect of whom funds have been released during the last 03 years (2017-18 to 2019-20), State-wise including Maharashtra and Tamil Nadu are at Annexure 'A'

(b) The details of financial assistance provided by the Department to the ETPs for skill training of PwDs during the last three years (2017-18 to 2019-20) are as under:

S No	Year	Funds released (in Rs. Crore)
1.	2017-18	82.2
2.	2018-19	44.65
3.	2019-20	4.32

(c) to (e) Yes Sir. It is a fact that COVID-19 pandemic has severely affected the skill training of persons with disabilities. Due to the outbreak of the pandemic, training commenced by some ETPs of the Department in March 2020 could not be completed, whereas some other ETPs which had planned to commence the training could not even start it.

Training activities were not allowed till September 21, 2020. Thereafter, though training activities have been allowed, it is permitted in Non-containment zones only and that also as per Standard Operating Procedure (SOP) requiring maintenance of proper social and physical distancing. This has reduced the overall capacity of training centres by almost half of the normal capacity.

The Department has taken various measures including online training to face the challenges arisen out of the pandemic which are as under:

- i. The ETPs are being allowed to conduct training in blended mode under which training is imparted online to the extent possible as per the course curricula and practical is conducted in offline/ physical mode. It is being considered on a case-to-case basis on receipt of proposals from ETPs and considering the feasibility of online training of the proposed courses.

- ii. The Department is also developing a dedicated Online Portal for providing online skill training to PwDs.
- iii. Management Information System (MIS) is also being developed which will enable the organization to submit the proposals for empanelment and training in online mode.
- iv. Skill Council of Persons with Disabilities (SCPwD) has also been advised to conduct online assessment of PwDs on completion of training.
- v. SCPwD has developed an exclusive online application for Centre inspection under NAP and also a Learning Management System (LMS) to facilitate the online trainings for the Trainers and Assessors (ToT and ToA).
- vi. Training partners whose validity of empanelment with the Department has expired are also being considered for extension of validity for one year with certain conditions.

(f) No Sir. Training under NAP of the Department is conducted through ETPs and there is no plan to establish own skill development centres by the Department. Efforts are being made to strengthen the base of training partners by adding Sector Skill Councils and State Skill Development Missions as Programme Implementation Agencies (PIA).

However, NHFDC, a Central Public Sector Enterprise (CPSE) of the Department has rolled out the concept of NHFDC Swavalamban Kendra (NSK) on pilot scale basis and aspires to convert it into a grandiose scheme, initially covering each district in the country at the rate of one NSK per district. NHFDC has already established 10 NSKs (04 in UP, 03 in MP, and 03 in Haryana). The NSKs are owned by PwD entrepreneurs through credit support from NHFDC and the handholding support to organize trainings is provided through NHFDC Foundation.

The Department is also in the process to get the National Career Service Centres for Differently Abled (NCSC-DA) (erstwhile Vocational Rehabilitation Centres / VRCs) transferred from M/o Labour and Employment. Presently, there are 21 such VRCs functional and 03 more are proposed to be set up. The details of the VRCs are at Annexure 'B'

Annexure 'A'

State Wise details of financial assistance provided by the Department to ETPs for skill training of PwDs during the last three years (2017-18 to 2019-20)

S. No	State/UT	No. of PwDs (1 st Installment)		
		2017-18	2018-19	2019-20
1	Andaman and Nicobar Islands	0	0	0
2	Andhra Pradesh	120	165	0
3	Arunachal Pradesh	0	0	0
4	Assam	0	120	0
5	Bihar	0	0	0
6	Chandigarh	0	0	0
7	Chhattisgarh	3690	0	201
8	Dadra and Nagar Haveli and Daman & Diu	0	0	0
9	Goa	0	0	0
10	Gujarat	500	0	0
11	Haryana	390	0	0
12	Himachal Pradesh	0	0	0
13	Jammu & Kashmir	0	0	0
14	Jharkhand	0	0	0
15	Karnataka	0	0	0
16	Kerala	20	0	0
17	Ladakh	0	0	0
18	Lakshadweep	0	0	0
19	Madhya Pradesh	580	0	0
20	Maharashtra	763	2267	0
21	Manipur	400	0	0
22	Meghalaya	0	0	0
23	Mizoram	0	0	0
24	Nagaland	0	0	0
25	Delhi	32050	44380	60
26	Odisha	0	0	210
27	Puducherry	0	0	0
28	Punjab	1000	0	0
29	Rajasthan	500	0	0
30	Sikkim	0	0	0
31	Tamil Nadu	3430	140	385
32	Telangana	300	1585	0
33	Tripura	0	0	0
34	Uttarakhand	0	0	0
35	Uttar Pradesh	3270	386	0
36	West Bengal	8960	480	578
37	TOTAL	55973	49523	1434

Note: Fund is released on the basis of proposal received from ETPs fulfilling eligibility criteria. Though ETPs of all the states have not been released funds during last three years, there are many ETPs who have skill training centres in various states and conduct training programme across the country.

**National Career Service Centre for Differently Abled / Vocational Rehabilitation Centres
(Presently under M/o Labour & Employment)**

S No.	State/Union Territory	NCSC for DA
1	Assam	Guwahati
2	Bihar	Patna
3	Delhi	New Delhi (Karkardooma)
4	Gujarat	Ahmedabad
5	Gujarat	Vadodara (for Women)
6	Himachal Pradesh	Una
7	Jammu & Kashmir	Srinagar
8	Jharkhand	Ranchi
9	Karnataka	Bengalore
10	Kerala	Trivandurm
11	Madhya Pradesh	Jabalpur
12	Maharashtra	Mumbai
13	Odisha	Bhubneshwar
14	Puducherry	Puducherry
15	Punjab	Ludhiana
16	Rajasthan	Jaipur
17	Tamil Nadu	Chennai
18	Telangana	Hyderabad
19	Tripura	Agartala
20	Uttar Pradesh	Kanpur
21	West Bengal	Kolkata
22	Meghalaya	Shillong *
23	Nagaland	Dimapur *
24	Uttarakhand	Dehradun *

* Proposed to be setup, with 8 posts sanctioned at each of the centre.

Appendix - V

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 134

Subject: Request for dropping of Assurances given in replies to:-

- (i) Unstarred Question No. 1243 dated 09 February, 2017 regarding "Accountability and Transparency in Sports Bodies" (Annexure-I).
- (ii) Starred Question No. 314 dated 23 March, 2017 regarding "Independent Sports Regulator" (Annexure-II).

The above mentioned Questions were addressed by Shri Kirti Azad, Shri R. Dhruva Narayana and Shri A.P. Jithender Reddy, M.Ps., to the Minister of Youth Affairs and Sports. The contents of the Questions along with the replies of the Ministers are as given in Annexures I and II.

2. The replies to the Questions were treated as Assurances and required to be implemented by the Ministry within three months of the date of the reply but the Assurances are yet to be implemented.

3. In this regard, the Ministry of Youth Affairs and Sports (Department of Sports) *vide* O.M. No. 11016-24/2017-SP-I/SP-III and O.M. No. H-11016-35/2016-SP-I/SP-III dated 18 January, 2022 has stated as under:-

"In 2017, a committee was constituted to study the existing sports governance framework in the country, recent developments related to sports governance, international best practices, etc. and to make recommendations. The committee recommended a Draft National Code for Good Governance in Sports, 2017.

This Deptt. *vide* order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 & suggest measures so that there is a sync between the Government & all stakeholders and a balance is struck between the autonomy of NSFs vis-a-vis the need for transparency and accountability.

In this regard it is informed that the Delhi High Court *vide* its order dated 06.12.2019 has stayed the above mentioned order dated 26.11.2019 *vide* which this Committee was constituted to review the Draft National Code for Good Governance in Sports, 2017.

Owing to the stay order of the Court, no definite timeline can be indicated for arriving on any decision on the recommendations of the Committee. In this connection, it is also pertinent to mention that the National Sports Development Code of India 2011 which was brought out in order to ensure good governance practices in the functioning of recognized National Sports Federations is in force at present."

4. In view of this position, the Ministry with the approval of the Minister of State for Youth Affairs and Sports, has requested the Committee to drop the above mentioned two Assurances.

The Committee may consider.

NEW DELHI

DATED: 16/08/2022

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**UNSTARRED QUESTION NO.1243
TO BE ANSWERED ON 09/02/2017**

Accountability and Transparency in Sports Bodies

1243. SHRI KIRTI AZAD:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware of the issues arising out of delay in implementation or non-implementation of recommendations made by Justice Lodha Committee along with the directions of Supreme Court with regard to the Board of Control for Cricket in India (BCCI);**
- (b) if so, the details thereof along with the steps being taken by the Government in this regard;**
- (c) whether the Government proposes to bring a legislation to make all the sports bodies accountable and transparent in their functioning; and**
- (d) if so, the details thereof and if not, the steps proposed to be taken by the Government to streamline the functioning/alleged mismanagement in various sports bodies in the country?**

**ANSWER
THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS AND SPORTS
(SHRI VIJAY GOEL)**

- (a) & (b) Madam, Justice R.M. Lodha Committee appointed by the Hon'ble Supreme Court to look into the issues relating to governance and functioning of the Board of Control for Cricket in India (BCCI) submitted its report to the Supreme Court. Hon'ble Supreme Court passed order**

on 18/7/2016 on the recommendations of Justice Lodha Committee. The apex court has constituted a committee of administrators as interim body to implement the orders of Hon'ble Supreme Court and the Govt. has no role in the matter.

(c) & (d) Government has set up a committee to look into all developments post introduction of National Sports Development Code of India 2011 and make recommendations.

**GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)**

LOK SABHA

**STARRED QUESTION NO.314
TO BE ANSWERED ON 23/3/2017**

Independent Sports Regulator

***314. SHRI R. DHRUVA NARAYANA:
SHRI A.P. JITHENDER REDDY:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the mechanism in place to ensure transparency in the functioning of the Sports Bodies;**
- (b) Whether the Government proposes to set up an independent sports regulator to improve the level of governance and transparency in sports in the country and if so, the details thereof; and**
- (c) whether the Government proposes to take various steps to improve and ensure the accountability of various sports federations in the country for better and effective utilization resources and if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR
YOUTH AFFAIRS AND SPORTS
(SHRI VIJAY GOEL)**

(a) to (c): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO.314 FOR REPLY ON 23/03/2017 ASKED BY SHRI R. DHARUVA NARAYANA AND SHRI A.P. JITHENDER REDDY REGARDING INDEPENDENT SPORTS REGULATOR.

(a) to (c) Madam, Government of India has notified the National Sports Development Code of India (NSDCI) 2011, effective from 31/1/2011, to ensure greater transparency and accountability in the functioning of National Sports Federations (NSFs) for healthy development of sports in the country. As per the Code, NSFs are required to follow proper democratic and healthy management practices which requires them to, among others, ensure greater accountability and transparency at all levels; adopt impartial and transparent selection procedures; adhere to age and tenure restrictions of office bearers; adopt and follow the basic universal principles of good governance in sports which have been derived from the international best practices & the Olympic Charter duly incorporated in the Code; adopt proper accounting procedures at all levels and produce annual financial statements; prevent age fraud & sexual harassment of women; comply with the provisions of Right to Information Act and; hold the elections as per Model election guidelines issued by the Government.

It is mandatory for all NSFs including IOA to comply with the NSDCI, 2011. In case of failure by any NSFs to do so, appropriate action against such NSFs is taken by the Government which includes suspension/de-recognition/non-renewal of annual recognition, etc. Consequently such NSFs become ineligible for receiving financial or other benefits from the Government Schemes or regulating the sport in the country.

In view of recent developments relating to good governance in sports including several judicial pronouncements, Government has set up a Committee under the chairmanship of Secretary (Sports), Government of India consisting of prominent international medalists, Olympians, a international level coach, a lawyer, a media person and sports administrators to re-visit the existing provisions of NSDCI, 2011 and to make recommendations to further strengthen the good governance frame work in this regard.

Appendix - VI

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 136

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3047 dated 06.08.2021 regarding "Survivors of Gender Based Violence".

On 06 August, 2021, Shri V.K.Sreekandan, M.P., addressed an Unstarred Question No. 3047 regarding "Survivors of Gender based Violence" to the Minister of Women and Child Development. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Women and Child Development within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Women and Child Development *vide* O.M.No. WW-15011/40/2021-WW(e-47818) dated 03 March, 2022 have stated as under:-

"The Empowered Committee (EC) under the Framework for Nirbhaya Fund in its meetings held on 28.04.2021 and 30.09.2021, has appraised a proposal of M/o External Affairs namely 'Proposal for opening One Stop Centres (OSCs) in 10 Indian Missions abroad' at a cost of Rs.40.79 crore for a period of 5 years subject to availability of suitable budgetary provisions and subject to compliance with all guidelines of Nirbhaya Framework

2. In this connection, it is also informed that as per the Nirbhaya Framework, once the project/ scheme appraised by the EC, the concerned Ministries/ Departments obtain approval of the Competent Financial Authority (CFA). Subsequent to the CFA's approval, the concerned Ministries/ Departments take up the proposal with Budget Division (D/o Economic Affairs), Ministry of Finance for making budget provision under Nirbhaya Fund in their departmental Detailed Demand for Grants (DDG) to release funds for implementation of the scheme directly or through States/ UTs/ Implementing Agencies. It requires a reasonable period of time in following the said procedure/ process, which may go beyond the specified time-limit for fulfillment of the Assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Women and Child Development, have requested the Committee to drop the Assurance.

The Committee may consider.

DATED:- 16/08/2022
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 3047
TO BE ANSWERED ON 06.08.2021

SURVIVORS OF GENDER BASED VIOLENCE

3047. SHRI V.K.SREEKANDAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government is considering to set up One Stop Centres across 10 missions around the world to provide assistance to Indian women who are survivors of gender based violence;
- (b) if so the details thereof;
- (c) whether it is also true that this proposal is being implemented in view of the large number of complaints received from overseas Indian women; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d): The Indian Missions across the world have provisions for assisting distressed Indian women including survivors of gender based violence. However, to augment such facilities, the Empowered Committee (EC) under the Framework for Nirbhaya Fund has appraised a proposal to set up facilities in Missions/ Posts in countries having significant proportion of diaspora such as Bahrain, Kuwait, Oman (Muscat), Qatar (Doha), UAE (Dubai), Saudi Arabia (Jeddah and Riyadh), and at Australia, Singapore and Canada (Toronto) on the lines of One Stop Centres (OSCs) for the welfare of Indian women.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 138

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 327 dated 20.07.2021 regarding "Prevention of Cruelty to Animals Act, 1960".

On 20 July, 2021, Shri Kumbakudi Sudhakaran, M.P., addressed an Unstarred Question No. 327 regarding "Prevention of Cruelty to Animals Act, 1960" to the Minister of Fisheries, Animal Husbandry and Dairying. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying) *vide* O.M. No. H-11016/14/2021-Anlm Dadf dated 21 February, 2022 have stated as under:-

"That the Ministry has provided the reply to the question and no Assurance was taken on the part of the question. The question tabled on the house was in order."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/08/2022

New Delhi

GOVERNMENT OF INDIA
 MINISTRY OF FISHERIES ANIMAL HUSBANDRY AND DAIRYING
 DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
 LOK SABHA
 UNSTARRED QUESTION NO: 327
 TO BE ANSWERED ON 20TH JULY, 2021

PREVENTION OF CRUELTY TO ANIMALS ACT, 1960

327. SHRI KUMBAKUDI SUDHAKARAN:

Will the Minister of FISHERIES, ANIMALHUSBANDRY AND DAIRYING

मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether the Government has received petitions seeking amendment of 'The Prevention of Cruelty to Animals Act, 1960' (PCA Act), if so, the details thereof;
- (b) whether the Government agrees with the opinion that the penalties prescribed in the PCA Act are minimal and do not act as a deterrent;
- (c) whether the Government is considering to amend PCA Act to inflation correct and revise the prescribed penalties;
- (d) whether the Government is considering to amend Section 11(1) (a) to 11(1) (o) and section 38 of the Act which recognises the cognizability of offences under the Act; and
- (e) if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR FISHERIES ANIMAL HUSBANDRY AND DAIRYING
 (DR. SANJEEV KUMAR BALYAN)

(a) Yes. Sir. The Government has received large number of suggestions, petitions and requests from various sections of the societies to increase the existing penalties in the Prevention of Cruelty to Animal Act, 1960.

(b) Yes. Sir.

(c) to (e) The need for amending the Prevention of Cruelty to Animals Act, 1960 by introducing more stringent penalties has been recognized by the Government. The draft amendment worked out includes increasing monetary penalties and punishment provisions including amendment of Section 11 and Section 38 of the Act.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 139

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3311 dated 16.03.2021 regarding "Hindi Salahkar Samiti".

On 16 March, 2021, Shri Shivakumar C. Udasi, Ms. Pratima Bhoumik and Shri Sumedhanand Saraswati, M.Ps., addressed an Unstarred Question No. 3311 regarding "Hindi Salahkar Samiti" to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* O.M. No. 21013/03/2021-O.L. (Policy) dated 06 April, 2022 have stated as under:-

"That 48 Hindi Salahkar Samitis have been reconstituted for fulfillment of Assurance and 03 Ministries/Departments have also sent letters regarding the formation of Hindi Salahkar Samiti at the earliest. Therefore, 51 out of 56 i.e. 91% Hindi Salahkar Samitis will be reconstituted. Action on this subject will be completed soon by the Department of Official Language."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Home Affairs (A.M.), have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/08/2022

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3311**

TO BE ANSWERED ON THE 16TH MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)

HINDI SALAHKAR SAMITI

**3311. SHRI SHIVAKUMAR C. UDASI:
MS. PRATIMA BHOUMIK:
SHRI SUMEDHANAND SARASWATI:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that as per the provision of Official Language, Department of Official Language, Ministry of Home Affairs all the Ministries has to constitute a Hindi Salahkar Samiti;

(b) if so, the details of such Samiti constituted so far along with the details of the members and the dates of the last meeting held, Ministry-wise;

(c) the reasons in case the said Samiti has not been constituted by any Central Ministry; and

(d) the action taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a): Yes Sir, as per a decision taken in the meeting of Kendriya Hindi Samiti held on 02.12.1987 it was decided that all the Departments which have a large number of offices/undertakings under their control should set up a Hindi Salahkar Samiti with a view to render advice for proper implementation of Official Language policy.

(b) & (c): The details of 56 Hindi Salahkar Samitis is annexed. After the Constitution of 17thLokSabha, 10 Hindi Salahkar Samitis have been reconstituted, the proposal of 19 Hindi Hindi Salahakar Samitis is under consideration and rest are under the process of reconstitution.

As per the guidelines issued by Central Government, normally the tenure of the Hindi Salahakar Samiti is 3 years. In special circumstances the tenure of the Samiti may be curtailed or enhanced by the Ministry/Department concerned.

(d): The Department of Official Language sends directives regarding reconstitution and regular meetings of Hindi Salahkar Samiti from time to time. It is obligatory on the part of respective Ministries/ Departments to reconstitute and organize the meetings of Hindi Salahkar Samiti as per the Official Language directives.

ANNEXURE IN REPLY TO LOK SABHA UNSTARRED QUESTION NO. 3311 FOR ANSWER ON 16.03.2021 REGARDING "HINDI SALAHKAR SAMITI"

Reconstituted

Sr.	Name of Ministry/Department	Date of Meeting
1	Ministry of Agriculture	05.01.2021
2	Ministry of Parliamentary Affairs	12.01.2021
3	Joint Committee of Department of Social Justice and Empowerment and Department of Empowerment of Persons with Disabilities	Meeting not organized yet
4	Department of Consumer Affairs	-same-
5	Ministry of Development of North East Region	-same-
6	Joint Committee of Department of Space and Department of Nuclear Energy	-same-
7	Ministry of Civil Aviation	-same-
8	Ministry of Women & Child Development	-same-
9	Ministry of Personnel, Public Grievances and Pensions	-same-
10	Ministry of Railways	-same-

Proposal Under Consideration

Sr.	Name of Ministry/Department
1	Ministry of Food Processing Industries
2	Ministry of Mines
3	Ministry of Coal
4	Ministry of Tourism
5	Ministry of Statistics and Programme Implementation
6	Ministry of Education
7	Ministry of Labor & Employment
8	Ministry of Commerce and Industry
9	Joint Committee of Ministry of Science & Technology and Ministry of Earth Sciences
10	Joint Committee of Ministry of Health & Family Welfare and Ministry of Ayush
11	Ministry of Environment, Forest and Climate Change
12	Ministry of Home Affairs
13	Ministry of New & Renewable Energy
14	Joint Committee of Department of Fertilizers, Department of Chemicals and Petrochemicals and Department of Pharmaceuticals
15	Ministry of Petroleum & Natural Gas
16	Ministry of Culture
17	Ministry of Fisheries, Animal Husbandry and Dairying
18	Ministry of Youth Affairs & Sports
19	Ministry of Information & Broadcasting

Reconstitution Under Process

Sr.	Name of Ministry/Department
1	Joint Committee of Department of Revenue, Expenditure, Investment & Public Asset Management and Office of the Comptroller and Auditor General of India
2	Ministry of Rural Development
3	Department of Post
4	Department of Telecom
5	Department of Defence Production
6	Department of Defence
7	Ministry of External Affairs
8	Joint Committee of Department of Economic Affairs and Department of Financial Services
9	Department of Industrial Policy and Promotion
10	Ministry of Heavy Industries & Public Enterprises
11	Ministry of Law & Justice
12	NitiAayog
13	Ministry of Power
14	Ministry of Steel
15	Ministry of Shipping
16	Ministry of Textiles
17	Ministry of Panchayati Raj
18	Ministry of Water Resources, River Development and Ganga Rejuvenation
19	Ministry of Electronics and Information Technology
20	Ministry of Micro, Small & Medium Enterprises
21	Ministry of Road Transport and Highways
22	Ministry of Minority Affairs
23	Ministry of Housing and Urban Affairs
24	Ministry of Corporate Affairs
25	Ministry of Drinking Water and Sanitation
26	Ministry of Tribal Affairs
27	RajyaSabha Secretariat

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH
MEMORANDUM No. 143

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 4147 dated 29.03.2022 regarding "Immigration Facility at Ports".

On 29 March, 2022, Shri N.K. Premachandran, M.P., addressed an Unstarred Question No. 4147 regarding "Immigration Facility at Ports" to the Minister of Home Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Home Affairs *vide* O.M. No. 25022/12/2019-imm dated 09 May, 2022 have stated as under:-

"A factual position in the matter has already been provided to Hon'ble MP stating therein that once the required infrastructure is provided by the concerned State Government, further action will be taken up by the Ministry in the matter for declaring Kollam as an authorized Immigration Check Post. Therefore, there is no Assurance/promise has been given/made by this Ministry. However, it seems that taking the answer given to point (e) of the question i.e. "Response is awaited from the State of Kerala" into consideration, the reply has been treated as An Assurance.

It is further informed in this regard that earlier also Hon'ble MP has raised the matter by way of DO letters addressed to Hon'ble Home Minister Appropriate replies have already been given to Hon'ble MP *vide* this Ministry DO letters 15.09.2021, 17.01.2022 and 04.04.2022."

4. In view of the above, the Ministry, with the approval of the Minister for Home Affairs, have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 16/08/2022

New Delhi

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4147**

TO BE ANSWERED ON THE 29TH MARCH, 2022/ CHAITRA 8, 1944 (SAKA)

IMMIGRATION FACILITY AT PORTS

4147. SHRI N.K. PREMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to promote immigration facility at the ports to ensure the use of ports for contractual operation and utilizing their existing facilities;**
- (b) if so, the action taken for providing immigration facility in the Kollam Port along with the details regarding the basic amenities and infrastructure required for functioning of immigration office in Kollam Port;**
- (c) whether the Union Government has issued proper instruction to the State Government of Kerala for making arrangement for development of infrastructure and electronic facility for opening immigration facility in Kollam Port;**
- (d) if so, the details thereof and the action taken by the Union Government and the communication sent to the State Government in this regard; and**
- (e) whether the State Government of Kerala has complied with the direction of the Union Government and if so, the details thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

- (a): Yes, Government of India considers immigration facilities at those ports which fulfill the requirement of becoming Immigration Check Post as per the norms.**

(b) to (d): So far as declaration of Kollam Port as authorized Immigration Check Post (ICP) is concerned, Central Government vide letter dated 04.07.2019 and subsequent reminders dated 06.09.2019, 23.10.2020, 16.02.2021, 08.04.2021, 13.08.2021, 08.12.2021 and 15.02.2022 has requested State Govt. of Kerala to provide required physical infrastructure and manpower to carry out immigration functions. Once the required physical infrastructure and manpower are arranged by the State Govt. of Kerala, further action will be taken in this regard. Tentative requirement of the manpower and physical infrastructure is at Annexure-I.

(e): Response is awaited from the State Govt. of Kerala.

a) Manpower to be provided

- i) 2 Inspector as overall In-charge.
 - ii) 8 SIs for counter duties.
 - iii) 4 constables to assist counter officers in making queue, filling D/E Cards etc
- Total staff = 14

b) Space/Infrastructure

- i) The number of counters would be 4 in arrival and 4 in departure. Number of counters would increase proportionately depending on operating of higher capacity cruise/ship.
- ii) Server and Computer Staff Room of size 12' x 10'.
- iii) Refusal/Detention Room with attached toilet of size 15'x12'.
- iv) Incharge Immigration Office of size 15'x12'.
- v) For Immigration Office for backroom operation of size 20'x15'.
- vi) Multi-Purpose Room for training/rest/meeting etc. of size 15'x15'.
- vii) Record Room of size 10'x10'.
- viii) UPS Room of size 5'x8'.
- ix) Adequate Space for queuing up of passengers in front of Immigration Counters.
- x) Toilet facility for passengers in Immigration area in arrival.
- xi) Furniture and other fittings for the above offices to be provided by the Airport Operator maintaining ambience.
- xii) Uninterrupted power supply to the server room, from server room to counters and In-charge immigration office.
- xiii) Intercom facility in In-charge office back room office, server room etc.

c) Requirement of Residential Accommodation.

It is mentioned that most of the Immigration staff posted at Seaports have to reside at their own arrangements in the City/Town area as no Government accommodation is available to BOI. Further, they are required to commute to/from Seaport travelling for more than an hour (one side). Since, they reside in different localities, organizing a common transport for pick and drop facility also become difficult and time consuming. Moreover, they have to perform night duties also, which makes their commuting more difficult. Hence, it would be mandatory for the Seaport Authorities to provide residential accommodation at a central/common location to BOI (equal to 50% of the staff sanctioned in BOI) either by constructing the same or taking accommodation on lease.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES BRANCH

MEMORANDUM No. 146

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 3426 dated 16.03.2021 regarding "Discrimination faced by SCs and OBCs Community".

On 16 March, 2021, Shri Kaushal Kishore and Various M.Ps., addressed an Unstarred Question No. 3426 to the Minister of Social Justice and Empowerment. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Social Justice and Empowerment within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment) vide O.M. No. CC-16016/8/2021-Corporate Cell dated 27.06.2022 have stated as under:-

"This Ministry has given factual position in the reply to the Lok Sabha USQ No. 3426 on 16.03.2021. The reply was on basis of draft report received through E-mail from Dalit Indian Chamber of Commerce and Industry's (DICCI) on 12.02.2021 and this Ministry did not give an Assurance to the House in the answer to the Lok Sabha USQ No. 3426 on 16.03.2021".

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Social Justice and Empowerment have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 16/08/2022
NEW DELHI

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT
LOK SABHA

UNSTARRED QUESTION NO.3426
TO BE ANSWERED ON 16.03.2021

DISCRIMINATION FACED BY SCs AND OBCs COMMUNITY

3426. SHRI KAUSHAL KISHORE:

SHRI ARJUN LAL MEENA:

SHRI P.P. CHAUDHARY:

Will the Minister of **SOCIAL JUSTICE AND EMPOWERMENT** be pleased to state:

- (a) whether the Government has taken cognizance of the discrimination faced by the members of Scheduled Castes (SCs) and Other Backward Classes (OBCs) community during later stages of recruitment;
- (b) if so, the action taken by the Government to counter such discrimination;
- (c) whether the Government has considered the proposal of the Dalit Indian Chamber of Commerce and Industry's (DICCI) report that caste surnames or details giving out religious or social background of candidates should not be revealed at the interview stage in Civil Services and other Central or State-level examinations;
- (d) if so, the details thereof;
- (e) whether there are any systematic problems in utilization and implementation of budgetary allocation for welfare of SC and OBC community leading to underutilization and if so, the details thereof; and
- (f) the details of the monitoring mechanism in place for monitoring the implementation and progress of schemes and utilization of budgetary allocations for the welfare of the SCs and OBCs community?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI RATTAN LAL KATARIA)

(a) & (b): Government has taken various measures for the welfare of Scheduled Castes (SCs), Scheduled Tribes (STs) and Other Backward Classes (OBCs) in service not only at the time of initial recruitment, but also at the time of subsequent appointments. The details of the concessions provided to SC, ST and OBC candidates are at **Annexure**.

(c) & (d): Draft report has been received through email in this Department on 12.02.2021.

(e): As a part of the socio-economic and financial inclusion strategy of the Government to ensure that all segments of the society, particularly the Scheduled Castes, are benefited and adequate funds are allocated for their development, the concept of Development Action Plan for SCs (DAPSC) earlier known as Allocation for Welfare of SCs or SC Sub-Plan is being implemented by the Government so that targeted financial and physical benefits can accrue to the Scheduled Castes. As per the Ministry of Finance guidelines, funds under the SC component are not re-appropriated to Non-SC heads. NITI Aayog and this Department has issued various instructions for implementation and monitoring of the Schemes/programs meant for SCs. Proper monitoring framework is already in place for monitoring of DAPSC. In addition to this all the Schemes/Policies also have inbuilt mechanism in the form of various committees for monitoring the physical and financial progress.

(f): Department of Social Justice & Empowerment has been made the nodal Ministry by the NITI Aayog for outcome based monitoring of expenditure in these sectors by all the Ministries/Departments, for welfare of SCs, which deal with this matter, through earmarking of a certain percentage of funds exclusively for welfare of SCs. A web application 'e-utthaan' was developed in 2017 and has been implemented since 2017-18 for financial, physical and outcome based monitoring of the identified Central Sector and Centrally Sponsored Schemes. All financial data of releases under Scheduled Castes component is received through PFMS on daily basis.

Moreover, Monitoring of funds is done through seeking physical and financial progress report alongwith utilization certificate from concerned State/UTs as well as review meeting with the concerned States/UTs.

Annexure

Lok Sabha Un-Starred Question No. 3426 for 16.03.2021

The various relaxations/ concessions applicable to SC/ST/OBC candidates in posts and services under the Central Government.

- (a) Concession in Promotions within Group A - When promotion by selection is made from a Group A post to a Group A post which carry Grade Pay of Rs. 8700/- or less the Scheduled Caste and Scheduled Tribe Officers, who are senior enough in the zone of consideration for promotion so as to be within the number of vacancies for which the select list has to be drawn up, would be included in that list provided they are not considered unfit for promotion.
- (b) Consideration for Appointment by Deputation and Absorption - Whenever a Ministry/ Department/Attached Office/Subordinate Office etc. propose to depute, in public interest, officers serving under them to a post in or under another Ministry/Department etc., the Scheduled Caste/Scheduled Tribe employees serving under them, who are eligible to be sent on deputation should also be considered along with other eligible employees for such deputation.
- (c) Age Relaxation in Direct Recruitment - The maximum age-limit prescribed for direct recruitment to a service or post shall be increased by 5 years in the case of candidates belonging to Scheduled Castes and Scheduled Tribes and by 3 years in the case of candidates belonging to OBCs.
- (d) Age Relaxation in Promotion - Where an upper age-limit not exceeding 50 years is prescribed for promotion to a service/post, it shall be relaxed by 5 years in the case of candidates belonging to Scheduled Castes and Scheduled Tribes. This, however, would not apply to posts which have arduous field duties or are meant for operational safety and to posts in para-Military Organizations.
- (e) Concession in Fee - The candidates belonging to Scheduled Castes and Scheduled Tribes are not required to pay any fees for admission to any recruitment examination/selection.
- (f) Relaxation of Experience Qualification for SCs and STs in Direct Recruitment - When any vacancies reserved for Scheduled Castes and Scheduled Tribes are advertised or intimated to the Employment Exchange, it should be specifically mentioned in the advertisement/requisition that the period of experience prescribed is relaxable, at the discretion of the Union Public Service Commission or the competent authority, as the case may be, in the case of Scheduled Caste/Scheduled Tribe candidates as provided in the Recruitment Rules. Where some period of experience is prescribed as an essential

qualification for direct recruitment to a post, and where, in the opinion of the Ministry/Department concerned, the relaxation of the experience qualification will not be inconsistent with efficiency, a provision for relaxation of experience by competent authority can be considered.

(g) Relaxation of Standard of Suitability in Direct Recruitment - In direct recruitment to the extent the number of vacancies reserved for Scheduled Castes, Scheduled Tribes and Other Backward Classes cannot be filled on the basis of general standard, candidates belonging to these communities will be taken by relaxed standard to make up the deficiency in the reserved quota, subject to the fitness of these candidates for appointment to the post/posts in question.

(h) Relaxation of Standards in Departmental Competitive / Qualifying Examinations - If in case of promotions made through departmental competitive examinations, sufficient number of Schedule Caste / Scheduled Tribe candidates are not available on the basis of general standard to fill all the vacancies reserved for them, Scheduled Caste/ Scheduled Tribe candidates who have not acquired the general qualifying standard can also be considered for promotion to fill up the remaining vacancies reserved for them provided they are not found unfit for such promotions.

However, the issue of reservation in promotion is presently subjudice before the Hon'ble Supreme Court in *Jarnail Singh* (SLP No.30621/2011).

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2021-2022)
(SEVENTEENTH LOK SABHA)
TWELFTH SITTING
(23.08.2022)

The Committee sat from 1500 hours to 1615 hours in Committee Room No. 3, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Prof. Sougata Ray
3. Shri Gaurav Gogoi
4. Shri Ramesh Chander Kaushik
5. Shri Chandra Sekhar Sahu

SECRETARIAT

- | | | | |
|----|--------------------------|---|------------------|
| 1. | Shri J.M. Baisakh | - | Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - | Director |
| 3. | Shri K.C. Pandey | - | Deputy Secretary |

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) consider 20 Memoranda containing requests received from various Ministries/Departments for dropping of 24 pending Assurances; and (ii) take oral evidence of the representatives of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals) regarding pending Assurances.

2. Thereafter, the Committee took up the 20 Memoranda (Memorandum Nos. 127 to 146) containing 24 Assurances for consideration for dropping or otherwise of the relevant Assurances. After brief deliberation, the Committee authorized the Hon'ble Chairperson to decide on Memoranda for dropping of the Assurances. The Chairperson subsequently decided to drop 14 Assurances as per

details given in Annexure-I* and to pursue the remaining 10 Assurances as per details given in Annexure-II for implementation by the Ministries/Departments concerned.

3.	XXXXX	XXXXX	XXXXX	XXXXX
4.	XXXXX	XXXXX	XXXXX	XXXXX
5.	XXXXX	XXXXX	XXXXX	XXXXX
6.	XXXXX	XXXXX	XXXXX	XXXXX
7.	XXXXX	XXXXX	XXXXX	XXXXX

The Committee then adjourned.

*** Not related to this Report.**

COMMITTEE ON GOVERNMENT ASSURANCES (2021-2022)

Statement Showing Assurances not dropped by the Committee on Government Assurances (2021-2022) at their sitting held on 23.08.2022

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	128	USQ No. 2799 dated 05.12.2019	Youth Affairs & Sports (Department of Sports)	National Sports Policy/Code-2011	The Committee note that the Department of Sports vide their order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 and suggested measures so that there is sync between the Government and all stakeholders and a balance is struck between autonomy of National Sports Federations (NSFs) vis-a-vis the need for transparency and accountability. Subsequently, the Delhi High Court has stayed the above mentioned order vide which this committee was constituted. The Ministry have requested to drop the Assurance on the ground that owing to stay order of the Court, no definite timeline can be indicated for arriving at any decision on the recommendations of the Committee. They have further stated that the National Sports Development Code of India, 2011 which was brought out in order to ensure good governance practices in the functioning of NSFs is in force at present. The Committee feel that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress

					made in the matter.
2.	131	SQ No. 420 dated 24.03.2021	Railways	Wadsa-Gadchiroli Rail Network	<p>The Committee note that Government of Maharashtra share 50% cost of Wadsa Gadchiroli new rail line project. There is an extraordinary delay in granting forestry clearance for the project. State Forest Department in consultation with Wildlife Institute of India (WII) and National Tiger Conservation Agency (NTCA) has suggested expensive mitigation measures due to which the cost of the project has increased from 860.92 crore to 1096 crore. Government of Maharashtra has been requested to confirm sharing of 50 per cent of revised cost of project. Confirmation of State Government is awaited. Citing that the Railways has taken action on its part, further action for land acquisition and forestry clearance have to be taken by the Government of Maharashtra which is beyond the control of Railways, the Ministry of Railways have requested for dropping the Assurance. This contention of the Ministry is far from convincing since once an Assurance has been given, it is the bounden duty of the Ministry to fulfill it with proper planning and coordination with all the agencies involved. The Committee urge the Ministry to make more concerted and coordinated efforts to obtain the requisite clearances at the earliest, expedite construction of Wadsa-Gadchiroli project and fulfill the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter.</p>

3.	133	SQ No. 110 dated 09.02.2021	Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities)	Skill Training to Differently Abled	<p>The Committee have been informed that the proposal of transfer of National Career Service Centres for Differently Abled (NCSC for DA) from Ministry of Labour and Empowerment to Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disability) is under examination by Cabinet Secretariat/Prime Minister's Office and the whole processes of NCSC for DA may take time. In view of the fact that at present no action is pending at the level of Department on the matter and the process may take time, the Department of Empowerment of Persons with Disability has requested for dropping the Assurance. The Committee feel that this contention of the Ministry is far from convincing since once an Assurance has been given, it is incumbent upon the Ministry to fulfill it with proper planning and coordination with all the Ministries/ Departments/agencies involved. The Committee, therefore, desire that the matter may be pursued vigorously with the Ministry of Labour and Employment/Cabinet Secretariat/Prime Minister's Office for expeditious transfer of NCSC for DA.</p>
4.	134	(i) USQ No. 1243 dated 09.02.2017 (ii) SQ No. 314 dated 23.03.2017	Youth Affairs & Sports (Department of Sports)	(i) Accountability and Transparency in Sports Bodies (ii) Independent Sports Regulator	<p>The Committee note that the Department of Sports <i>vide</i> their order dated 26.11.2019 constituted a committee to review the Draft National Code for Good Governance in Sports, 2017 and suggested measures so that there is sync between the Government and all stakeholders and a balance is struck between autonomy of National Sport Federations <i>vis-a-vis</i> the need for transparency and accountability. Subsequently, the Delhi High Court</p>

					has stayed the above - mentioned order <i>vide</i> which this committee was constituted. The Ministry have requested to drop the Assurance on the ground that owing to stay order of the Court, no definite timeline can be indicated for arriving on any decision on the recommendations of the Committee. They have further stated that the National Sports Development Code of India 2011 is in force at present. The Committee feel that the matter is of crucial national importance and needs to be pursued vigorously to bring it to its logical conclusion. The Committee would like to be apprised the initiatives taken and the progress made in the matter.
5.	136	USQ No. 3047 dated 06.08.2021	Women and Child Development	Survivors of Gender Based Violence	The Committee feel that an Assurance cannot be dropped merely on the ground that its implementation would take a considerable length of time which may go beyond the specified time-limit for fulfilment of the Assurance. The Committee feel that setting up of One Stop Centres across 10 Missions around the world would greatly assist the distressed Indian women including survivors of gender based violence. The Committee feel that the matter should be pursued vigorously as it plays a crucial role for the welfare of Indian women around the world. The Committee, therefore, urge the Ministry to take concrete action in taking up the matter at appropriate level and finalise a clear time limit for opening of these centres and implement the Assurance at the earliest.

6.	138	USQ No. 327 dated 20.07.2021	Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying)	Prevention of Cruelty to Animals Act, 1960	The Committee can not accede to the request of the Ministry for dropping of the Assurance made on the ground that the Reply given to the Question was in order and no Assurance was taken on the part of the Question. The Committee feel that once an Assurance has been given it is incumbent upon the Ministry to bring it to its logical conclusion. In the instant case, the Ministry are required to furnish the details of the progress made in the matter of amendment of Section 11 and Section 38 of the Act which recognizes the cognizability of offences under the Act by introducing more stringent penalties in the prevention of cruelty to Animal Act, 1960.
7.	139	USQ No. 3311 dated 16.03.2021	Home Affairs	Hindi Salahkar Samiti	The Committee find that 48 Hindi Salahkar Samitis have been reconstituted and 03 Ministries/Departments have also sent letters regarding the formation of Hindi Salahkar Samiti at the earliest. Therefore, 51 out of 56 Hindi Salahkar Samitis will be reconstituted. Further, the Ministry have informed that action on this subject will be completed soon by the Department of Official Language. Hence, in sum and substance the Assurance has been fulfilled. The Ministry, therefore, should furnish the Implementation Report to the Ministry of Parliamentary Affairs for being laid on the Table of the House.
8.	143	USQ No. 4147 dated 29.03.2022	Home Affairs	Immigration Facility at Ports	The Ministry have stated that the factual position in the matter has already been provided to Hon'ble Member stating therein that once the required infrastructure is provided by the concerned State

					Government, further action will be taken up by the Ministry in the matter for declaring Kollam as an authorized immigration Check Post. They have further informed that earlier also Hon'ble Member has raised the matter and appropriate replies have already been given to the Hon'ble Member. The Committee feel that in sum and substance the Assurance has been fulfilled. The Committee desire that the requisite Implementation Report may be furnished to the Ministry of Parliamentary Affairs for being laid on the Table of the House.
9.	146	USQ No. 3426 dated 16.03.2021	Social Justice and Empowerment (Department of Social Justice and Empowerment)	Discrimination Faced by SCs and OBCs Community	The Ministry have requested for dropping the Assurance on the ground that the reply given by the Minister conveyed the factual position and there was no promise made that constitutes the Assurance. The Committee reject this contention of the Ministry outrightly. In this case, the Ministry are required to furnish the details and status of the proposal of the Dalit Indian Chambers of Commerce and Industry's Report and the outcome thereof. The Committee would like the Ministry to pursue the matter vigorously and bring the Assurance to its logical end.

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2022-2023)
(SEVENTEENTH LOK SABHA)
SECOND SITTING
(20.12.2022)

The Committee sat from 1500 hours to 1545 hours in Room No. 216 (Chairperson's Chamber) 'B' Block, Extension to Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Khagen Murmu
5. Shri Ashok Mahadeorao Nete
6. Shri M.K. Raghavan
7. Shri Chandra Sekhar Sahu

Secretariat

- | | | |
|----|--------------------------|--------------------|
| 1. | Shri J.M. Baisakh | - Joint Secretary |
| 2. | Dr. (Smt.) Sagarika Dash | - Director |
| 3. | Shri Mahesh Chand Gupta | - Deputy Secretary |
| 4. | Smt. Vineeta Sachdeva | - Under Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five (05) draft Reports without any amendments:-

- (i) Draft Seventy-Fourth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Seventy-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (iii) Draft Seventy-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';

- (iv) Draft Seventy-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'; and
- (v) Draft Seventy-Eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Environment, Forest and Climate Change'.

2. The Committee also authorized the Chairperson to present the Reports during the ongoing session.

The Committee then adjourned.

**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2021 - 2022)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Prof. Sougata Ray **
3. Shri Nihal Chand
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushlendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben D. Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant

SECRETARIAT

- | | | |
|------------------------------|---|-------------------|
| 1. Shri J.M. Baisakh | - | Joint Secretary |
| 2. Dr. Sagarika Dash | - | Director |
| 3. Shri M.C. Gupta | - | Deputy Secretary |
| 4. Shri Sanjeev Kumar Gulati | - | Committee Officer |

* The Committee have been constituted w.e.f. 09 October, 2021 *vide* Para No. 3202 of Lok Sabha Bulletin Part-II dated 18 October, 2021

** Nominated to the Committee *vide* Para No 4711 of Lok Sabha Bulletin Part-II dated 06 June, 2022 *vice* Shri Sudip Bandyopadhyay resigned on 01 June, 2022

